

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2**

Service Tax Appeal No. 86583 of 2015

(Arising out of Order-in-Original No. KLH-EXCUS-000-COM-002-15-16 dated 24.04.2015 passed by Commissioner of Central Excise & Service Tax, Kolhapur)

M/s. Aditya Engineers,
Koyana Prasad,
Pune-Bengaluru Road,
Maklapur, Karad, Dist. Satara

Appellant

Vs.

Commissioner of Central Excise, Kolhapur
Vasant Plaza, 4th & 5th floor,
C.S. No. 1079/2 KH, Rajaram Road,
Bagal Chowk, Kolhapur 416 001.

Respondent

Appearance:

None for the Appellant

Shri Onil Shivadikar, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85229/2020**

Date of Hearing: 14.02.2020

Date of Decision: 14.02.2020

PER: S.K. MOHANTY

The appellant in this case has submitted by letter dated 14.02.2020 that the appellant wants to withdraw the appeal in view of the fact that it has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 (Discharge Certificate) from the department.

2. In view of the fact that the issue has already been settled in the Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019, we are of the view that the appeal can be dismissed as deemed withdrawal. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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